

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

ORIGINAL APPLICATION NO:242/2008.
DATED THE 13TH DAY OF MAY 2008.

CORAM:

HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER

Madhusudhanan Nair V.M.
Post Graduate Teacher (Mathematics),
Kendriya Vidyalaya, Pangode, Trivandrum.
Residing at Sudarsanam, TC 37/843,
TV Nagar, Thirumala, Trivandrum-695 015. ... Applicant.

By Advocate Mr.T.C.G.Swamy

V/s.

- 1 The Commissioner,
Kendriya Vidyalaya Sangathan,
18-Institutional Area,
Shahid Jeet Singh Marg,
New Delhi-110 016.
- 2 The Education Officer,
Kendriya Vidyalaya Sangathan,
18-Institutional Area,
Shahid Jeet Singh Marg,
New Delhi-110 016.
- 3 The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, I.I.T.Campus,
Chennai – 600 006.
- 4 The Principal,
Kendriya Vidyalaya,
Pangode, Trivandrum District. ... Respondents

By Advocate Ms.K.Amina for M/slyer & Iyer

The application having been heard on 13.05.2008, the Tribunal on the same day delivered the following



(ORDER)

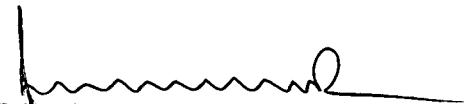
Hon'ble Mr.George Paracken, Judicial Member

The applicant is aggrieved by Annexure A-1 transfer order dated 10.5.2008 transferring him from Kendriya Vidyalaya, Pangode Trivandrum to Kendriya Vidyalaya, Bilaspur in public interest. According to the applicant, the aforesaid order was served on him only on 12.5.2008 and he is under the threat of being relieved at any time from now.

2 According the aforesaid transfer order, the Applicant was transferred under the provisions of para 15.1 of the transfer guidelines (Annexure A-3).

3 I have heard Advocate Mr.T.C.G.Swamy counsel for the applicant and Advocate Ms.K.Amina for M/s.Iyer & Iyer counsel for Respondents.

4 In my considered opinion, the present OA is premature as the applicant has approached this Tribunal without making a representation to concerned authority against his transfer. I, therefore, dispose of this OA at the admission stage itself with the direction to the applicant to make a detailed representation to the first respondent within three days from today and the said respondent to consider the same and pass a reasoned and speaking order as early as possible. Till such time Annexure A-1 shall not be given effect to. OA is disposed of with the above directions. There shall be no orders as to costs.


(GEORGE PARACKEN)
JUDICIAL MEMBER

abp